

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH BENCH

COURT No.1

(through hybrid mode)

ITEM No. 122

**IA(I.B.C)/484 (CH) 2024, IA(I.B.C)/343 (CH)2024, IA(I.B.C)/ 1090 (CH)2024
CP (IB) No. 669/Chd/Pb/2019
(Admitted)**

IN THE MATTER OF:-

Major Brands (India) Pvt. Ltd.

...Petitioner

Versus

No exit Clothing Pvt. Ltd.

...Respondent

Under Section:9 and 60(5), IBC 2016

Due to paucity of time, the matter could not be taken up today, hence the matter is adjourned to 18.07.2024.

Tanvi
16.05.2024

Sd/-
Court Officer